RAJASTHAN HIGH COURT

No. 24/P.I./2025

Date:-12.12.2025

CIRCULAR

It is hereby notified that for the purpose implementation of Paperless Courts NI Act Cases in Rajasthan, as a pilot project, following 2 Courts have been identified as pilot courts for Paperless functioning from 15.12.2025-

A) Special Court (N.I. Act Cases) No. 9, Jodhpur Metro, Jodhpur B) Special Court (N.I. Act Cases) No. 1, Jaipur Metro II, Jaipur

Filing of all matters under jurisdiction of above 2 Pilot Courts shall be done only through e-filing in terms of guidelines issued for e-filing in Rajasthan High Court and District Judiciary as amended on 11.08.2023, copy of which is enclosed herewith.

Initially, for this purpose, the learned Advocates/ litigants are advised to start e-filing of all matters under jurisdiction of above 2 pilot courts for NI Act cases w.e.f. 15.12.2025 followed by hard copy of complaint/reply/documents etc.

Date of mandatory efiling will be notified soon later. On and after notification of date of mandatory efiling, physical filing shall not be required for matters under jurisdiction of above 2 pilot courts, except in accordance with the guidelines for e-filing (as amended from time to time).

e-filing will be done on e-Filing Portal of Hon'ble e-Committee, Supreme Court of India, the link of which is https://filing.ecourts.gov.in/pdedev/. User manual & video tutorials regarding e-Filing version 3.0 are available on e-Filing Portal of e-Committee, Supreme Court of India. Revised e-Filing Guidelines for Rajasthan High Court and District Judiciary as amended on 11.08.2023 are also available on Website of Rajasthan High Court. Learned Advocates and parties are requested to go through the user manual & video tutorials and Guidelines as indicated above to understand the process of Advocate Registration and other processes relating to e-Filing in version 3.0.

The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned advocate/person(s) from their home or office or any other place.

For convenience, the facility of scanning and/ or e-filing has also been made available on e-filing Counters/JSC in concerned District court campus of Jodhpur Metro and Jaipur Metro II, through M/s Enhira Software Solutions Ltd. which is already doing scanning and digitization work in District Courts. The service provider will provide the facility of scanning and/or e-filing on charge basis. The payment will be made by concerned person availing this facility directly to above firm only through UPI Payment

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Link/QR Code. Assistance like computer system will also be made available to concerned advocate/ litigant for the purpose of entering user ID and password on e-filing portal. After login, assistance of personnel of the aforesaid firm may be taken for required entries for e-filing.

By Order

REGISTRAR GENERAL

No.RHCB/Reg-CPC/2025/1257

Date:-12.12.2025

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- District & Session Judge, Jodhpur Metro/ Jodhpur Distirct
- 3. District & Session Judge, Jaipur Metro-I/ Jaipur Metro-II/Jaipur District
- 4. Concerned Courts
- 5. Concerned Bar Association of Jaipur/ Jodhpur through concerned District & Session Judges
- 6. Sr. Director (IT) Rajasthan High Court Jaipur Bench for uploading it on the website of High Court

REGISTRAR GENERAL